

chanical telephone exchange during 8th Five Year Plan period progressively.

(c) Four manual Telephone Exchanges at Bapatala, Sullurpet, Kalyandurg and Mandepete have already been converted into electronic telephone exchanges. 26 more manual exchanges (As per attached statement) have been identified for conversion into electronic exchanges during 1990-91.

STATEMENT

Manual exchange programmed for conversion into electronic exchange during 1990-91

1. Attili
2. Ichapuram
3. Peddapalle
4. Bellampalli
5. Bedhan
6. Dronachalam
7. Garividia
8. Rayadurg
9. Repale
10. Sathenapalle
11. Yemmiganur
12. Banswada
13. Narsannapeta
14. Srisalam
15. Uruvakonda
16. Yellamanchili

17. Yeleswaram
18. Irkollu
19. Kodavazaluru
20. Mulug
21. Narasapur
22. Narayankhat
23. Paderu
24. Pedalakuru
25. Uttoor
26. Amangal.

Strike Employees of Department of Telecommunications

17. PROF. MADHU DANDAVATE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the recent strike of the employees of the Telecommunications Department was withdrawn on the basis of certain assurances given by the Government;

(b) if so, what were the assurances given concerning the demands of the employees; and

(c) the amount that will be required to implement the assurances given to the employees?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) Yes, Sir.

(b) A copy of the Memorandum of settlement is enclosed as a Statment.

(c) Rs. 50 crores approximately, per year.

STATEMENT

Memorandum of Settlement Between the DOT and The Three Federation

1. MOS (C) assured that the Government will take a decision regarding organisation of the field units of DOT, including MTNL by 10th December, 1990, so that the alleged discrimination between the DOT employees on deputation to MTNL and those serving in DOT in respect of grant of adhoc interim payment of Rs. 100/- p.m is ended.
2. The staff side insisted on implementation of the award on reduction of hours of work of operation staff. DOT explained the constraints of the Government in implementing the award. The staff side

3. Arbitration award of 1981 regarding OTA payments has been implemented. The question of fixing OT rates on the basis of revised pay scales as recommended by the 4th CPC is a matter of general policy applicable to other departments of the Government. The matter has been under consideration of DOP & Trg. The Department agrees to enhance the OT rates payable to different categories of staff as given below with effect from 1.12.1990.

OTA per hour

<i>Slabs based on revised emoluments</i>	<i>Working day</i>	<i>Holidays</i>
Less than 1200	7.95	10.60
1201 to 1450	9.55	12.75
1451 to 1700	11.35	15.15
1701 to 1950	13.15	17.55
1951 to 2200	14.95	19.95
2201 and above	15.85	21.15

- Only officials with a basic pay of Rs. 2200 or less and falling in the categories already specified will be eligible for OTA payments.
4. Introduction of time Scale Clerks Scheme in Circle Offices is in final stages of examination. The matter of transfer existing LDC/UDC to the new schemes will be finalised in consultation with the Department of Personnel before implementation of the Scheme. The final decision will be taken within 2 months.
5. Orders for implementation of BCR Scheme have been issued. In order to extend the benefits under the scheme without any delay, orders have been issued to all CGMs to make officiating arrangements, pending the completion of DPC formalities.
- A Committee, consisting of DDG (per), DDG (E) DDG (TS), DDG (Trg.) under the chairmanship of Adv. (HRD) is being appointed to finalise the details of recruitment rules, training modules, identification of vacancies etc. connected with implementation of restructuring. The Committee has been asked to complete the task in six months; time. Demands
- of the staff side for restructuring cadres which have been left out will be examined.
6. It is agreed that non-test category posts which are justified and sanctioned for duties which are listed as duties of Regular Mazdoors will be reclassified as regular mazdoor posts subject to norms being met.
7. Implementation of Government orders of cadre review of officials not covered by OTBP scheme will be expedited.
8. (i) Vide Order No. 10-13/87 Rates dated 23.2.1988 it has already been clarified that the wages of the casual employees doing semi-skilled/skilled jobs will be fixed on the basis of the minimum of the corresponding grade. Instructions will be issued to the field units for implementation.
- (ii) Methodology of implementation of DOP&T orders regarding relaxation of rules and absorption of semi-skilled/skilled casual employees in the Department of Telecom where Service Selection Board is not involved in the recruitment, will be worked out.
- (iii) (a) The Department of Telecom will take up with

DOP&Trg. a review of the Scheme of regularisation of casual workers on the same lines as is being formulated in the Department of Posts.

- (b) Review of cases eligible casual employees who were not granted temporary status earlier will be expedited.
- (c) Modification of the scheme for payment of bonus to "temporary status" employees to bring it in line with the Railways scheme will be examined further, in consultation with DOP&Trg.

9. About the strike wages (MOS (C) agreed to consider the submission of the Federations at an early date. Department of Telecom agreed that deduction be postponed to the salary of December 1990.

10. There will be no victimisation for peaceful participation in the strike.

11. The three Federations agreed to call off the agitation and cooperate with the Administration to normalise the services at the earliest.

Meeting of National Water Board

18. SHRI JANAK RAJ GUPTA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a meeting of National Water Board was held on 27th November, 1990; and

(c) if so, the decisions taken at the meeting and those implemented so far?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b). The first meeting of the National Water Board was held on 27.11.1990 in which it was *inter-alia* decided to set up three sub-committees of the Board—one each for preparing the draft paper in National Rehabilitation Policy for project affected people, setting up of river basin organisations and preparation of a draft Water Information Bill.

Constitution of Telephone Advisory Committee in Delhi

19. SHRI BALVANT MANVAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there has been inordinate delay in the formation of Telephone Advisory Committee in Delhi;

(b) if so, the reasons therefor; and

(c) by what time the Committee is likely to be constituted?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) to (c). The Delhi Telephone Advisory Committee could not be formed as the policy on formation of Telecom/Telephone Advisory Committees in the country was under review. Delhi Telephone Advisory Committee is expected to be reconstituted shortly.